

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) The programmes taken up by Government cover solar energy, biogas, biomass, wind energy, small hydropower and geothermal energy. Research and development projects on problems relating to hydrogen and chemical sources of energy, ocean energy and Magneto-hydrodynamic power generation are also being implemented:

(b) The following water lifting devices based on non-conventional energy sources have been developed in the country : Water pumping wind mills, solar water pumping systems, biogas engines and hydrams. Some of these systems are being installed in various parts of the country as part of a demonstration programme. Wind Mills and solar photovoltaic pumps are also being made available to individual users on a pilot basis at subsidised rates. Several State Governments are also promoting the use of such devices.

Industrial Licences issued to State Electronics Corporations

4185. SHRI MAHABIR PRASAD YADAV : Will the PRIME MINISTER be pleased to state the number of industrial licences issued to different State Electronics Corporations and the phased manufacturing programme approved for each product under the industrial licence ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : The number of Letters of Intent/Industrial Licences issued to different States are given in the attached statement. As regards phased manufacturing programme, compilation of details for all State Electronics Corporations and for all products and from the time the corporations came into existence would involve work of a considerable magnitude. However, information for any specific product/company could be made available, if required.

Statement

Details of the number of Letter of Intent (LOIs) and Industrial Licence (ILs) Issued to State Electronics Corporations in different States :

S. No.	Name of the State	No. of IL/ LOI Issued
1.	Andhra Pradesh	16
2.	Bihar	10
3.	Goa Daman and Diu	2
4.	Gujarat	20
5.	Haryana	4
6.	Himachal Pradesh	5
7.	Jammu and Kashmir	8
8.	Kernataka	20
9.	Kerala	48
10.	Maharashtra	21
11.	Orissa	21
12.	Punjab	41
13.	Rajasthan	13
14.	Tamil Nadu	15
15.	Uttar Pradesh	29
16.	West Bengal	22

“Treatment Plants for Abating Water Pollution”

4186. SHRI DIGVIJAY SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether quantitatively more than 75 per cent of the water pollution emanates from domestic effluents;

(b) whether proposals have been made to set up a special agency for advancing loans to municipalities at low interest for installing treatment plants for abating such pollution; and

(c) whether such an agency has been set up and if so, the total allocated to it in the Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes Sir.

(b) No, Sir.

(c) Does not arise.

[Translation]

Undertrial Women and Children in Jails

4187. SHRIMATI KRISHNA SAHI : Will the minister of HOME AFFAIRS pleased to state :

(a) the number of undertrial women and minor children jails in various States (State-wise) during the period 1982-83 to 1984-85; and

(b) the number of women and children, out of them, who have nobody in their families to look after their interest and whether Government have made any arrangements to provide legal aid to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). As 'Prisons' is a State subject, the statistics about the undertrial women and children in jails in various States and those about such of them as have nobody in their families to look after their interest not compiled on an all-India basis.

For giving legal aid in Court or litigation oriented matters, State Legal Aid and Advice Boards have been constituted as apex bodies in the States. These Boards have set up Legal Aid Committees at the District and high Court levels and in some cases even at Taluka level. Three States viz. Bihar, Karnataka and Madhya Pradesh have also enacted a legislation on "Legal Aid to the Poor."

As required under section 304 CrPC, 1973, a few State Governments have already framed rules for giving legal aid in a trial before the Court of Sessions as well as before Magistrates Where the accused is not represented by Counsel or where he or she does not have sufficient means to engage a lawyer.

The Legal Aid Lawyers are also visiting jails in some of the States. Particularly in Maharashtra and Tamil Nadu and the Union Territory of Delhi for the purpose-of inter-viewing the prisoners and finding out from them whether they need legal assistance.

News Item Captioned '500 Jhuggies Reduced to Ashes'

4188. SHRI BALRAM SINGH YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Governments attention has been drawn to a news-item appearing in the 'Jansatta' dated the 31st March, 1985 under the caption "Delhi Mein 500 'Jhuggian Swaha'" (500 Jhuggies reduced to ashes in Delhi); and

(b) if so, the number of persons killed in this fire accident and the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) There was no casualty in this fire incident. On the fire coming to notice, the fire brigade was summoned and the local police reached the spot and with the help of public evacuated all the inhabitants of the jhuggies including most of their belongings to safer places. 18 fire tenders were employed to extinguish the fire. A sum of Rs. 200 per effected family was disbursed out of Prime Minister's Relief Fund.

[English]

Setting up of Electronics Industries in Rural Areas

4189. SHRI BALASAHEB VIKHE PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that electronics industries are getting concentrated in and around big metropolis of our country;

(b) whether as a result thereof, the benefits of all fiscal concessions go to urban population;

(c) whether some legislation will be made to ensure that these industries will be taken to rural and backward areas; and

(d) if so, Government's thinking in this regard.

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